GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5035 TO BE ANSWERED ON 31.03.2023

RESERVATION FOR WOMEN

5035. SHRI RAMDAS C. TADAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether recommendations have been made for 50 per cent reservations for women in all decision making institutions appointed by the Government and for overhauling criminal justice system to ensure justice to women;
- (b) if so, the details thereof;
- (c) whether it has also been suggested to appoint an independent panel by the Government to study the condition of all minority women in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this direction?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

Gender justice is an important commitment of the Government (a) to (e): as enshrined in the Constitution of India. In order to promote a gender just society and increased representation of women in various domains, several steps have been taken by the Government over the years. These include enactment of criminal laws and special laws like 'the Protection of Women from Domestic Violence Act, 2005', 'the Dowry Prohibition Act, 1961', 'the Prohibition of Child Marriage Act, 2006'; 'the Indecent Representation of Women (Prohibition) Act, 1986'; 'the Sexual Harassment of Women (Prevention, Prohibition and Redressal) Act, 2013', 'the Immoral Traffic (Prevention) Act, 1956', 'the Commission of Sati Prevention Act, 1987', 'the Protection of Children from Sexual Offenses Act, 2012', 'the Juvenile Justice (Care and minimum 1/3rd reservations for women in Protection of Children) Act, 2015, Panchayati Raj Institutions (PRIs), reservation for women in central/ state police forces, enabling provisions for induction of women in National Defence Academy (NDA) and Sainik Schools, Commando Forces etc.

Based on requirements and feedback from stake holders, government takes appropriate measures to formulate policies/ programmes/ schemes as well as carry out modifications/ amendments, wherever required.
